

ITEM NO.7

COURT NO.6

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7525/2012

VED PRAKASH

Appellant(s)

VERSUS

PHOOL CHAND (DEAD) & ORS.

Respondent(s)

(I.A. NO. 79982/2018 - APPLICATION FOR SUBSTITUTION,
IA NO.143217/2018 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.&
IA NO. 139980/2018 - EXEMPTION FROM FILING DEATH
CERTIFICATE/CERTIFIED COPY OF DEATH CERTIFICATE are to be listed.)

Date : 08-10-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBERS]

For Appellant(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Sandeep Singh, Adv.

For Respondent(s) Ms. Shalini Kumar, Adv.
Mrs. Niranjana Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay in curing the defects in substitution application,
as also in filing the application for exemption from filing Death
Certificate is condoned.

Application for substitution to bring on record Lrs. of
deceased Respondent No.1 and application for exemption from filing
death certificate of Late Lata Devi, D/o Respondent No.1 are
allowed in terms of the prayer made.

Amended memo of parties filed along with the application
for substitution be taken on record.

(GEETA AHUJA)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER

